

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2844

ANSWERED ON:14.03.2013

CAUVERY WATER DISPUTE

J Helen Davidson;Kumar Shri P.;Owaisi Shri Asaduddin;Rajendran Shri C.;Ramasubbu Shri S.;Sugavanam Shri E.G.;Sukur Shri Jadhav Baliram;Venugopal Shri P.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government has notified the final award of the Cauvery Water Disputes Tribunal in the Gazette of India; and if so, the details thereof;
- (b) whether the notification is expected to solve the Cauvery water sharing issue between Karnataka and Tamil Nadu;
- (c) if so, the details of the share of water for each State under the final order and the implementation mechanism;
- (d) whether the Government is considering to set up a Cauvery Management Board;
- (e) if so, whether the Government has received a proposal in this regard from the Government of Tamil Nadu; and
- (f) if so, the action taken by the Government thereon?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

- (a) The Government has notified the final award of the Cauvery Water Disputes Tribunal dated 5th February 2007 in the Gazette of India on 19th February 2013.
- (b) As per section 6 (2) of Inter State River Water Disputes Act, 1956 "The decision of the Tribunal, after its publication in the Official Gazette by the Central Government under sub-section (1), shall have the same force as an order or decree of the Supreme Court". Therefore, the party states are expected to abide by the Order of the Tribunal.
- (c) & (d) The details of the share of water for each State under the final order dated 5th February 2013 are as follows.

(i) the State of Kerala 30 TMC

(a) Kabini sub-basin 21 TMC

(b) Bhavani sub-basin 6 TMC

(c) Pambar sub-basin 3 TMC

(ii) the State of Karnataka 270 TMC

(iii) the State of Tamil Nadu 419 TMC

(iv) the Union Territory of Pondicherry 7 TMC

726 TMC

In addition to the above, quantity of water reserved for (i) environmental protection and (ii) inevitable escapages into the sea are as follows.

(i) for environmental protection 10 TMC

(ii) for inevitable escapages into the sea 4 TMC

14 TMC

Total (726 + 14) = 740 TMC

Chapter 8, Volume V of Final Award, "Machinery for implementation of the Final Decision/Orders of the Tribunal" mentions that "an Inter-State forum to be called "Cauvery Management Board" shall be established for the purpose of securing compliance and implementation of the final decision of the Cauvery Water Disputes Tribunal". Further, Clause-IX of the Notification mentions that "The Authority shall properly monitor the working of monthly schedule with the help of the concerned States and Central Water Commission for a period of five years and if any modification/adjustment is needed in the schedule thereafter, it may be worked out in consultation with the party States and help of Central Water Commission for future adoption without changing the annual allocation amongst the parties".

Accordingly, further appropriate actions are being taken in consultation with the concerned Ministries to set up Cauvery Management Board.

(e) & (f) A VIP reference from Hon'ble Chief Minister of Tamil Nadu regarding constitution of Cauvery Management Board received in the Ministry has been appropriately replied. Similar request from Secretary, PWD Tamil Nadu has also been received in the Ministry.